

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25

C.P. (IB)/872(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES:

State Bank Of India (Creditor) Through
The Resolution Professional Mr. Surya
Pratap Gupta
Vs
Mr. Sanjiv C. Shah

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Mitali Bhatt a/w Mr. Ayush J. Rajani, Ld. Counsel for the Financial Creditor present. Mr. Bhanu Chopra a/w Mr. Sagar Parab and Mr. Darshan Swarna, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Financial Creditor is directed to produce the original deed of guarantee before the next date of hearing.
3. Post this matter on **08.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)